

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday, 28th day of September Two Thousand And Twenty

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)
THE HON'BLE SHRI C.V. SANKAR, MEMBER(A)

M.A.310/231/2020
In &
O.A.310/412/2020

1. P. Raja,
Loco Pilot/Mail,
O/o. Chief Crew Controller,
Southern Railway, Tiruchchirappalli Division,
Tiruchchirappalli- 620 001;
2. V. Mohanraj,
Mail/Exp Guard,
O/o. Station Manager,
Southern Railway, Tiruchchirappalli Division,
Tiruchchirappalli- 620 001;
3. P. Nayarana Vadivu,
Chief Loco Inspector,
O/o. Sr. Divisional Electrical Engineer/OP/TPJ,
Southern Railway, Tiruchchirappalli Division,
Tiruchchirappalli- 620 001;
4. S. Murugan,
Loco Pilot/Mail,
O/o. Chief Crew Controller,
Southern Railway, Tiruchchirappalli Division,
Tiruchchirappalli- 620 001;

5. J. Marichamy,
Loco Pilot/Pass,
O/o. Chief Crew Controller,
Southern Railway, Tiruchchirappalli Division,
Tiruchchirappalli- 620 001;
6. V. Ganesh,
Loco Pilot/Pass,
O/o. Chief Crew Controller,
Southern Railway, Tiruchchirappalli Division,
Tiruchchirappalli- 620 001;
7. R. Jayakumar,
Loco Pilot/Pass,
O/o. Chief Crew Controller,
Southern Railway, Tiruchchirappalli Division,
Mayiladuthurai;
8. C. Kamaraj,
Loco Pilot/Pass, O/o. Chief Crew Controller,
Southern Railway, Tiruchchirappalli Division,
Mayiladuthurai;
9. M. Ramachandra Raju,
Station Master,
Southern Railway,
Tiruchchirappalli Division,
Titte;
10. P. Pethuraj,
Station Master,
Southern Railway, Tiruchchirappalli Division,
Tiruvarur-610 002;
11. S. Selvadurai,
Station Master,
Southern Railway, Tiruchchirappalli Division,
Nagapattinam;

12. S. Veeramuthu,
Travelling Ticket Inspector,
Southern Railway,
Tiruchchirappalli Division,
Tiruvarur;

13. N. Rajasankar,
Loco Pilot/Pass,
O/o. Chief Crew Controller,
Southern Railway, Tiruchchirappalli Division,
Villupuram.

.....Applicants in both MA & OA

(By Advocate: M/s. R. Pandian,
L. Kabilan & Saravana Prakash .S)

Vs.

1. Union of India Rep. by:

The General Manager,
Southern Railway,
Park Town,
Chennai-600 003;

2. The Chief Personnel Officer,
Southern Railway,
Park Town,
Chennai-600 003;

3. The Senior Divisional Personnel Officer,
Southern Railway, Tiruchchirappalli Division,
Tiruchchirappalli;

4. The Secretary,
Railway Board, Rail Bhawan,
New Delhi- 110 001.

...Respondents in both MA & OA.

(By Advocate: Mr. P. Srinivasan)

ORDER

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

Heard M/s. R. Pandian, Learned Counsel for the applicants and perused the MA.

2. This MA has been filed by the applicants stating that the cause of action and relief sought for by them are one and same, therefore, they may be permitted to join together to file a single OA.
3. Applicants are permitted to join together to file a single O.A. MA is accordingly allowed.
4. OA is filed by the applicants seeking the following reliefs:-

“to call for the records related to the denial of enrolling the applicants in the Old Pension Scheme as provided under the Railway Services (Pension) Rules, 1993 and further:-

- to direct the Respondents to enroll the applicants in the Pension Scheme (Pension) Rules, 1993 with effect from the date each of the applicants joined the service;
- to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

5. Heard M/s. R. Pandian, Learned counsel for the applicants and Mr. P. Srinivasan, Learned Standing Counsel appearing for the respondents on advanced notice issued to the respondents and perused the OA and all the documents.

6. At the time of admission hearing, learned counsel for the applicants submit that individual representations of the applicants in regard to their grievances are pending with the authorities and his clients would be satisfied if this OA may be disposed of with a direction to the respondents to consider and dispose of the pending individual representations of the applicants by passing reasoned and speaking order within a time frame.

7. Learned counsel for the respondents has no objection to the above prayer.

8. In view of the facts and the grounds urged in the OA and in the interest of justice, without going into the merits of the case, the OA is disposed of with a direction to the respondents to dispose of the individual pending representations of the applicants annexed to the OA as Annexure-A3 by passing reasoned and speaking orders in accordance with relevant rules

and regulations within a period of two months from the date of receipt of copy of the order. The OA is accordingly disposed of. No costs.

(C.V. SANKAR)
MEMBER(A)

(S.N. TERDAL)
MEMBER(J)

28.09.2020

Asvs